

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

No.177(ND)/2017

SECTION: UNDER SECTIONS 241-242 OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

MR. SANJEEV KUMAR KHOKHER

.....Petitioner

V/s
M/S CITITECH ESTATE PVT. LTD.Respondent

Order delivered on 18.08.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner : Mr. Rajan Gupta, Advocate
For the Respondent : Mr. Ankit Singal, Advocate
Ms.Zinnea Mehto, Advocate

ORDER

Ld. Counsel for Petitioner is present. Upon serving notice of Petition, Respondents No.1 to 4 have entered their appearance through their Ld. advocates. In relation to Respondent No.5, it is represented by Ld. Counsel for Petitioner that service of notice through post as well as hand delivery was effected and that Petitioner has successfully served notice to Respondent No.5 by hand delivery. However, no proof of service has been filed to the said effect. Petitioner is directed to file proof of service of notice on the 5th Respondent. The Petitioner in the meanwhile is also directed to serve one more notice to Respondent No.5. Petitioner is also allowed to take service on the e-mail ID as available in the master data maintained by MCA website in relation to Respondent No.5. Upon the request of Ld. Counsel for Respondents No.1 to 4, three weeks time is granted to file their reply to the



Petition. An advance copy be served to the Counsel for the Petitioner who will file rejoinder, if any, within a period of one week thereafter.

Post the matter on 03.10.2017.

Sd/-
(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
18.8.2017